

SUPREME COURT OF INDIA
CASH & ACCOUNTS -1

F.6/2009/SCA(CASH)
DATED : 7th AUGUST, 2009

CIRCULAR

It is for the information of all concerned that in order to calculate income tax on the basis of projected data for whole year in respect of the officers and employees of this Registry for the financial year 2009-2010 considering their respective saving details, all the Officer and Officials of this Registry may please furnish the saving details as per Proforma overleaf latest by the 18th August, 2009 failing which the proportionate Tax as per the available data will be calculated and deducted without any further intimation to the individual. It is further to inform you that if the savings are in the name of the spouse and the official want to claim rebate, a certificate from Office of his/her spouse stating that he/she is not claiming such rebate is required along with saving proof.


(DRAWING & DISBURSING OFFICER)
SUPREME COURT OF INDIA

Copy to :

1. A.R.-cum-PPS to Hon'ble the Chief Justice of India
2. AR-cum- PS to Hon'ble Judges.
3. All concerned

P.S. : Officers are requested to bring the contents of this circular to the notice of Class IV Employees working under them.

P.T.O

PROFORMA

1. NAME :
2. DESIGNATION :
3. EMPLOYEE NO. :
4. PAN NO. :

**DETAILS OF SAVINGS OTHER THAN BEING
DEDUCTED FROM THE OFFICE**

(I) UNDER SECTION 80-C

- A. L.I.C. :
(Please specify Qtrly.half yearly, yearly)
- B. N.S.C. :
- C. P.L.I. :
- D. H.B.A. :
- E. BONDS :
- F. T.FEE :
- G. ULIP :
- H. P.P.F. :
- I. OTHERS :

(II) UNDER SECTIONS

- i) 80-D
- ii) 80-DD
- iii) 80-G
- iv) 80-U

(SIGNATURE)
PHONE NO.